

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6522
ANSWERED ON:16.05.2012
FUNCTIONING OF ANTI CORRUPTION CELLS
Singh Smt. Meena

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the extent of success achieved so far in dealing with corruption cases since 2010 till date as a result of the functioning of anti-corruption cells;
- (b) the number of persons found taking bribe and involved in corruption during the above period; and
- (c) the laws likely to be made by the Government to make the country corruption free?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

(SHRI V. NARAYANASAMY) (a): Each Central Ministry/Department/Public Sector Undertaking (PSU)/Agency, etc. has its own vigilance wing to deal with corruption in their respective domain. No centralized data is maintained in this regard. So far as Central Bureau of Investigation (CBI) is concerned, during the years 2010, 2011 and 2012 (upto 31.03.2012), it has disposed of 1366 cases under the Prevention of Corruption Act, 1988 from investigation. The CBI has filed charge-sheets in courts in 1139 cases out of the above. The percentage of prosecution in respect of Prevention of Corruption Act cases during this period is 83.38%.

(b): The data is not maintained centrally. However, so far as CBI is concerned, during the years 2010, 2011 and 2012 (till 31.03.2012), it has registered 1451 cases under the Prevention of Corruption Act, 1988. Out of these 1451 cases, 464 were trap cases. So far as number of persons involved in these cases is concerned, the data is not maintained centrally.

(c): To strengthen the anti-corruption mechanism, the Central Government has introduced a number of legislations in the Parliament in the recent past. Some of them are-

- (i) The Lokpal and Lokayuktas Bill, 2011;
- (ii) The Whistle Blowers Protection Bill, 2011;
- (iii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011;
- (iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of the Grievances Bill, 2011;

The Lokpal and Lokyuktas Bill, 2011 and the Whistle Blowers Protection Bill, 2011 have since been passed by the Lok Sabha and these Bills are pending in the Rajya Sabha.